

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/TT/2019**

**Coram:**

**Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member**

**Date of Order: 21.06.2023**

**In the matter of:**

Reconsideration of the order dated 5.2.2020 in Petition No.10/TT/2019 and the order dated 11.8.2021 in Review Petition No.18/RP/2020 pursuant to the directions of Appellate Tribunal for Electricity in its judgment dated 8.7.2022 in DFR No.378 of 2021.

**And in the matter of:**

Transmission Corporation of Andhra Pradesh Limited,  
Vidyut Soudha, Gunadala, Eluru Road,  
Vijayawada – 520004.

.....**Petitioner**

**Versus**

1. Transmission Corporation of Telangana Limited, (APTRANSCO)  
6<sup>th</sup> Floor, A Block, Vidyut Soudha,  
Khairathabad, Hyderabad-500082.
2. Karnataka Power Transmission Corporation Limited,  
Kaveri Bhavan, Kempegowda Road,  
Bangalore-560 009.
3. Tamil Nadu Transmission Corporation Limited,  
No. 144, Anna Salai,  
Chennai-600002.
4. Chief Engineer (Commercial), APPCC,  
Vidyut Soudha, Gunadala, Eluru Road  
Vijayawada - 520004.
5. Electricity Department,  
Government of Pondicherry,  
Pondicherry-605001



6. Power Grid Corporation of India Limited,  
SAUDAMINI, Plot No. - 2,  
Sector- 29, Gurgaon- 122 001 (Haryana).

.....Respondent(s)

**For Petitioner** : Shri Sidhant Kumar, Advocate, APTRANSCO  
Ms. Manyaa Chandok, Advocate, APTRANSCO

**For Respondents** : Ms. Swapna Seshadri, Advocate, TCTL  
Ms. Ashbari Thakur, Advocate, TCTL

### **ORDER**

The Appellate Tribunal for Electricity (hereinafter referred to as "The APTEL") has partially set aside the orders dated 5.2.2020 in Petition No. 10/TT/2019 and dated 11.8.2021 in Review Petition No.18/RP/2020 to a limited extent for disallowance of transmission charges vis-a-vis the 40 transmission lines for period of 2014-16, vide judgment dated 8.7.2022 in DFR Nos. 378 of 2021, and has remanded the matter to the Commission with the direction to reconsider the same in the light of the RPC Certificates. The relevant portion of the APTEL judgment dated 8.7.2022 is as follows:

*"5. What we notice as a disturbing fact in the impugned decision is that the Central Commission has refused to look into the certificate or examine their effect on the controversy. This seems to be unfair, creating a vacuum leading to uncertainty.*

*6. For the above reasons, we set aside the impugned orders to the extent thereby the CERC has failed to determine the transmission charges vis-à-vis the 40 lines in question for the period 2014-16. The matter to that extent is remanded to the Central Commission for fresh consideration in light of the RPC certificates referred to above. The needful shall be done after hearing all stakeholders and in accordance with law. We would expect the Central Commission to deal with the matter expeditiously.*

### **Background**

2. Brief facts of the matter are as follows

- (a) The Petitioner, ATRANSCO, being the State Transmission Utility (STU) and a deemed transmission licensee, is required to build, maintain and operate intra-



State transmission system in the State of Andhra Pradesh as per Section 39 and 40 of the Electricity Act, 2003 (“the 2003 Act”).

- (b) The erstwhile State of Andhra Pradesh was bifurcated into new State of Andhra Pradesh and new State of Telangana on 2.6.2014 as per the Andhra Pradesh Reorganisation Act, 2014 (hereinafter referred to as “the 2014 Act”). The bifurcation resulted in number of inter-State transmission lines between new States of Andhra Pradesh and Telangana and some of these lines are partly/ wholly owned by APTRANSCO.
- (c) The Commission *vide* order dated 14.3.2012 in Petition No. 15/SM/2012 directed that the tariff petition for determination of tariff for inclusion in PoC transmission charges be filed by the developers/owners of the transmission line or by State Transmission Utilities where the transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
- (d) The Commission *vide* order dated 12.5.2017 in Petition No.7/SM/2017 directed the State utilities to file tariff petitions for the ISTS lines connecting two States, along with the certificate from the concerned RPC, for the 2014-19 tariff period as per the 2014 Tariff Regulations.
- (e) APTRANSCO filed Petition No. 237/TT/2016 before this Commission for determination of tariff for the 2016-17 in respect of the following 42 inter-State transmission lines connecting Telangana and Andhra Pradesh owned by APTRANSCO .



Srl. No.	Asset	Connecting States	COD	Asset
1.	Asset-I:400 kV VTPS–Malkaram line	AP-Telangana	2.4.2013	Asset-I and II
2.	Asset-II:400 kV VTPS-Suryapet line			
3.	Asset-III:400 kV Srisailam-Sattenapalli CKT I	AP-Telangana	12.2.2014	Asset-III and IV
4.	Asset-IV:400 kV Srisailam-Sattenapalli CKT II			
5.	Asset-V:400 kV Srisailam-Kurnool (SC) feeder	AP-Telangana	6.3.2001	Asset-V
6.	Asset-VI:400 kV Kalpaka-Khammam-I feeder	AP-Telangana	10.5.2002	Asset-VI and VII
7.	Asset-VII:400 kV Kalpaka-Khammam-II feeder			
8.	Asset-VIII:400 kV Uravakonda-Veltoor-I feeder	AP-Telangana	17.11.2016	Asset-VIII and IX
9.	Asset-IX:400 kV Uravakonda-Veltoor-II feeder		18.11.2016	
10.	Asset-X:220 kV Nunna-KTPSSCLine	AP-Telangana	21.1.1992	Asset-X
11.	Asset-XI:220 kV Tallapalli-Nagarjuna Sagar-I & II feeder	AP-Telangana	5.8.1985	Asset-XI and XII
12.	Asset-XII:220 kV Tallapalli-Nagarjuna Sagar-II feeder			
13.	Asset-XIII:220 kV Tallapalli-Nagarjuna Sagar-III feeder	AP-Telangana	27.1.1985	Asset- XIII
14.	Asset-XIV:220 kV Tallapalli-Chalukurthy feeder	AP-Telangana	21.7.2007	Asset- XIV
15.	Asset-XV:220 kV Chillakallu-Narketpalli I feeder	AP-Telangana	10.3.2010	Asset-XV and XVI
16.	Asset-XVI:220 kV Chillakullu-Narketpalli II feeder			
17.	Asset-XVII:220 kV Brahmanakotkur-Wanaparthy Line(LIS)	AP-Telangana	29.10.2009	Asset- XVII
18.	Asset-XVIII:220 kV Srisailam-Dindi-I feeder	AP-Telangana	12.9.1982	Asset- XVIII and XIX
19.	Asset-XIX:220 kV Srisailam-Dindi-II feeder			
20.	Asset-XX:220 kV Nagarjuna Sagar Receiving station-Srisailam SC line	AP-Telangana	7.2.1989	Asset-XX
21.	Asset-XXI:220 kV LSR-KTPS-I feeder	AP-Telangana	31.3.1967	Asset-XXI
22.	Asset-XXII:220 kV LSR-KTPS-II feeder	AP-Telangana	31.3.1979	Asset- XXII
23.	Asset-XXIII:220 kV Chitoor-Tiruvalam	AP-TamilNadu	17.3.2013	Asset- XXIII
24.	Asset-XXIV:220 kV Raghulapadu-Alipuramline	AP-Karnataka	17.10.2012	Asset- XXIV
25.	Asset-XXV:220 kV Sulurupeta-Gummadipundi	AP-TamilNadu	31.10.2012	Asset- XXV
26.	Asset-XXVI:132 kV Nagarjuna Sagar-RACPH feeder	AP-Telangana	25.2.1983	Asset- XXVI
27.	Asset-XXVII:132 kV Piduguralla-Wadapalli	AP-Telangana	22.2.2014	Asset- XXVII
28.	Asset-XXVIII:132 kV Tangeda-Wadapalli line	AP-Telangana	26.8.2010	Asset- XXVIII
29.	Asset-XXIX:132 kV Chillakullu-Kodada line	AP-Telangana	10.6.2004	Asset- XXIX
30.	Asset-XXX:132 kV Chillakallu-Ramapuram line	AP-Telangana	21.10.1982	Asset- XXX
31.	Asset-XXXI:132 kV Chillakallu-Sitapuram line	AP-Telangana	6.4.2004	Asset- XXXI
32.	Asset-XXXII:132 kV Chillakallu-Khammam line	AP-Telangana	2.12.2001	Asset- XXXII



33.	Asset-XXXIII:132 kV Chillakallu-Kusumanchi line	AP-Telangana	24.12.1985	Asset- XXXIII
34.	Asset-XXXIV:132 kV Chillakallu-Madhira line	AP-Telangana	27.10.2001	Asset- XXXIV
35.	Asset-XXXV:132 kV Sitapuram-KCPline	AP-Telangana	10.5.2010	Asset- XXXV
36.	Asset-XXXVI:132 kV Chillakallu-Bonakallu-I feeder	AP-Telangana	20.1.1987	Asset- XXXVI and XXXVII
37.	Asset-XXXVII:132 kV Chillakallu-Bonakallu-II feeder			
38.	Asset-XXXVIII:132 kV A.P. Carbides-Alampur	AP-Telangana	20.1.1987	Asset- XXXVIII
39.	Asset-XXXIX:132 kV A.P. Carbides-Gadwal	AP-Telangana	13.1.2000	Asset- XXXIX
40.	Asset-XXXX:132 kV K. Kota-Aswaraopet-I feeder	AP-Telangana	9.6.1982	Asset- XXXX and XXXXI
41.	Asset-XXXXI:132 kV K. Kota-Aswaraopet-II feeder			
42.	Asset-XXXXII:132 kV Pratap Nagar-Yanam Feeder			

(f) The Commission vide order dated 21.6.2018 in Petition No. 237/TT/2016 had already granted the tariff for the FY 2016-17 in respect of all the above said 42 inter-State transmission lines except for Asset VIII and Asset IX which were put under commercial operation with effect from 17.11.2016 and 18.11.2016 respectively for which the Petitioner was directed to file a fresh petition along with the required information specified in the Tariff Forms. The relevant extract of the order dated 21.6.2018 is as follows:

*“Assets VIII and IX were put into commercial operation on 17.11.2016 and 18.11.2016. APTRANSCO must be in possession of the audited capital cost of these two assets. Accordingly, in terms of the above said methodology, APTRANSCO is directed to file a fresh petition for approval of tariff for these two assets as per the provisions of the 2014 Tariff Regulations along with the required information specified in the Tariff Forms.”*

(g) The Petitioner filed the instant petition for determination of tariff for the 40 number of transmission lines, for which the Commission has already granted tariff for the FY 2016-17, the rest of the control period i.e 2014-19. In addition, in compliance of the direction of the Commission in order dated 21.6.2018 in Petition no. 237/TT/2016, the Petitioner prayed for the determination of tariff for



Assets VIII and IX for 2016-17, 2017-18 and 2018-19 and submitted the Tariff Forms.

(h) Out of 42 transmission lines, the Commission vide order dated 5.2.2020 has allowed tariff for the 40 transmission lines for the period 2016-17 on the basis of the Southern Regional Power Committee (SRPC) certificate issued on 31.10.2016 and 23.11.2016. Tariff for 2014-16 period was disallowed for 40 transmission lines as the SRPC certificates issued in 2016 cannot be retrospectively applied for the period of 2014-16. Further, the tariff for Assets-VIII and IX which were put into commercial operation in 2016, was not allowed as some of the information required for determination of tariff was not furnished by APTRANSCO. The relevant portions of the order dated 5.2.2020 are as follows:

*“15. After going through the statement submitted by the Petitioner as Audit certified year wise CWIP, capitalization for Asset-VIII and Asset-IX covered under the instant petition, it is noted that the actual expenditure incurred as on COD has not been certified / indicated by the Auditor in respect of these 2 assets. In addition, following deficiencies have also been observed in the said statement:*

- a. Element wise cost is not indicated.*
- b. Regulation concerned under which the Additional capital expenditure claimed is not clarified.*

16. Accordingly, the Petitioner is directed to file afresh petition for approval of tariff for Asset-VIII and Asset-IX as per the provisions of the 2014 Tariff Regulations along with the following information:

- i. Purpose of construction of these transmission line with all supporting documents;*
- ii. Auditor’s Certificate clearly indicating Hard Cost, IDC and IDEC as well as element wise (i.e. land, building, transmission line, sub-station, communication system) capital cost as on COD.*
- iii. The claim of Additional capital expenditure under the Regulation concerned.*
- iv. Complete set of all the applicable Tariff Forms in line with Auditor’s Certificates.*



v. *Statement of IDC computation containing name of loan, rate of interest draw date and date of payment of last interest.*

vi. *Documents in respect of rate of interest claimed and effective tax rate.”*

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*21. The SRPC vide letter dated 31.10.2016 and 23.11.2016 has certified that total forty-two (42) transmission lines are inter-State lines connecting the two States. However, certificate of SRPC cannot be considered as applicable from the retrospective period from 2014 i.e., various dates of 2014 from which the tariff is claimed in respect of assets covered in the instant petition.”*

- (i) Aggrieved by the order dated 5.2.2020 in Petition No. 10/TT/2019, APTRANSCO filed a Review Petition No. 18/RP/2020 before the Commission. However, the Commission *vide* order dated 11.8.2021 rejected the review and held that there was no error apparent in the said order dated 5.2.2020.
- (j) APTRANSCO, aggrieved with the order dated 5.2.2020 of the Commission in Petition No. 10/TT/2019 and order dated 11.8.2021 in Review Petition No. 18/RP/2020 for not allowing tariff for the forty (40) number of lines for 2014-15 and 2015-16 and for Asset-VIII and Asset-IX for the year 2016-17, 2017-18 and 2018-19, filed Appeal being DFR No. 378 of 2021 before the APTEL. Appeal being DFR No. 378 of 2021 was disposed of by the APTEL *vide* order dated 8.7.2022 directing the Commission to take a fresh view with regard to the issue of determination of transmission charges of forty (40) lines in question for the period 2014-16.
- (k) Meanwhile, the Petitioner filed a fresh Petition No. 2/TT/2022 for determination of transmission tariff for 2016-17 to 2018-19 for Asset-VIII and Asset-IX for inclusion in PoC Mechanism. The hearing in the matter was held on 24.11.2022 and the Commission has reserved the order in the matter.



3. The instant petition is being reopened to a limited point, as per the APTEL's direction in judgment dated 8.7.2022 for reconsideration of issue of determination of the transmission charges vis-à-vis the 40 transmission lines for the period 2014-16 the light of the RPC certificates.

4. The matter was taken up for hearing afresh on 6.9.2022 in the light of the observations of the APTEL.

5. The Petitioner *vide* affidavits dated 13.10.2022 and 23.12.2022 has submitted as follows:

a) The APTEL directed that the fresh adjudication of the instant petition shall be undertaken in light of the SRPC certificates furnished by APTRANSCO. Thus, the scope of present remand is limited to determining the transmission tariff of the 40 lines for the 2014-16 period.

b) The 40 ISTS line were under operation during the 2014-16 period. This is evident from SRPC certificates dated 11.9.2019 and 20.4.2020 and power flow data and status of subject lines available on the website of NLDC/POSOCO.

c) A similar tariff Petition No. 325/TT/2020 (bearing Diary No. 721/2020) has also been filed by Transmission Corporation of Telangana Ltd. (TCTL), seeking determination of tariff in respect of the portion of the subject lines belonging to Telangana for 2014-16 and 2017-19. Therefore, even as per TCTL, the said lines were operational during the period 2014-16 and carried power.

d) There are no agreements for power supply between the States of Andhra Pradesh and Telangana. However, as per Section 92 of the Andhra Pradesh Re-





organization Act 2014, read with Twelfth Schedule, pursuant to bifurcation, the existing Power Purchase Agreements (PPAs) with respective distribution companies of Andhra Pradesh shall continue to be valid and binding. The power from the existing PPAs shall be shared between Andhra Pradesh and Telangana in the ratio of 46.11:53.89 (Andhra Pradesh: Telangana).

e) There is no material on record that would militate against the authenticity or validity of the SRPC Certificates. No party before this Commission has sought to challenge the SRPC Certificates. In the absence of any such challenge or contrary material on record, the SRPC certificates must be considered as sufficient proof that the 40 lines are Natural ISTS lines and eligible for considering in PoC mechanism.

f) The SRPC is a statutory authority constituted under Section 2(55) read with Section 29(5) of the 2003 Act. As per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges & Losses) Regulations, 2010, ("the 2010 Sharing Regulations") SRPC is the appropriate authority for issuing such certification. It is after considering all relevant factors, that the said SRPC Certificates came to be issued.

g) The affidavits filed by TCTL and the NLDC/POSOCO, do not raise any objection to such SRPC certificates or the instant petition. In fact, TCTL has itself relied on the SRPC certificate dated 11.9.2019 in support of its tariff Petition No. 325/TT/2022 filed by them.

h) Thus, the Commission under Section 79 of the 2003 Act determines the tariff for the 40 Subject Lines for the 2014-2016 period.



6. The Commission *vide* RoP dated 6.9.2022 had directed TCTL to submit the status of corresponding line of TCTL for all 40 number of lines claimed by APTRANSCO under the instant petition, i.e. from which date TLTCL has claimed the corresponding portion of 40 lines and the status of approval of same by Commission In response, TCTL *vide* affidavit dated 18.10.2022 has submitted the following:

- (a) Out of 40 lines, 36 lines are between Andhra Pradesh and Telangana and remaining 4 lines are within Andhra Pradesh and other States like Karnataka etc.
- (b) The Commission *vide* order dated 13.1.2020 in Petition No. 2/TT/2019 filed by TCTL allowed the tariff for the 36 lines between AP and Telangana for period 2016-17.
- (c) TCTL has filed Petition No. 325/TT/2022 on 24.9.2020 for the determination of tariff for corresponding thirty-six (36) lines for 2014-19 tariff period (except 2016-17) and the Commission *vide* RoP dated 24.11.2022 has reserved the order in the matter.
- (d) TCTL filed another Petition No. 127/TT/2022 for determination of tariff for 2019-24 tariff period and the Commission *vide* RoP dated 24.11.2022 has also reserved in the matter.
- (e) In addition to 36 lines which are common between APTRANSCO and TPTCL and 4 lines which pertain to the other states, there are further 5 ISTS lines for which TCTL has claimed tariff in Petition No. 325/TT/2022. The details of these 5 lines are as follows:



Name of Line	COD status	Connecting States
1) 400 kV Veltur-Uravakonda-I	17.11.2016	Telangana-AP
2) 400 kV Veltur-Uravakonda-II	18.11.2016	
3) 400 kV Suryapet-Kamvarapukota-I	20.10.2016	
4) 400 kV Suryapet-Kamvarapukota-II		
5) 220 kV Tandur-Sedam S/C line	28.2.2001	Telangana-Karnataka

7. The Commission *vide* RoP dated 6.9.2022 directed NLDC to submit information regarding installation of interface meters across 40 lines in question, treatment of recorded drawl for the purpose of energy and transmission charges, treatment of access between AP and Telangana for 2014-16 period and transmission deviation calculated during 2014-16. In response, NLDC *vide* affidavit dated 28.10.2022 has submitted as follows:

(a) As of 2.6.2014, the interface meters were installed at both ends of the said transmission lines except for 132 kV Chillakallu-Bonakallu feeder-I&II. By then, the meters for 132 kV Chillakallu-Bonakallu feeder-I&II were available only at the Chillakallu end. Whereas, the meters at the Bonkallu end of feeder-I&II were installed on 11.12.2020 and 12.12.2020.

(b) The drawl of Andhra Pradesh is computed by adding the data recorded in the interface meters installed on identified points as per CEA metering Regulations, 2006 including amendments. The drawl recorded by the said 40 interface meters also forms part of the overall drawl by Andhra Pradesh and is not treated separately. The interface meters installed at the Andhra Pradesh end of the said transmission lines are used for the computation of the Andhra Pradesh Drawl. Similarly, the interface meters installed at other end of the transmission line viz Telangana, Karnataka and Tamil Nadu are used for the computation of respective state respective state drawl. The losses in the line between two states



are treated as Regional loss. In case of 132 kV Chillakallu-Bonakallu-I & II feeder, the Chillakallu end meter was used for computation of drawl for both AP and Telangana until 27.12.2020 due to the non-availability of interface meters at Bonkallu end.

(c) Regarding treatment of access between AP and Telangana, a committee was formed *vide* memorandum dated 24.3.2014 to work out the methodology/prepare a road map for the establishment of two separate SLDCs for AP & Telangana. The Committee recommended the procedure on scheduling and despatch and submitted that only the inter-state exchange between AP and Telangana will be scheduled by SRLDC and accounting by SRPC. However, the respective SLDCs shall schedule in accordance with IEGC, dispatches from their common generating stations in consultation with all concerned. Accordingly, SLDCs of AP and Telangana are providing the net of exchange from the shared projects. The net schedule of the above-shared projects between the two states was treated as deemed access for scheduling.

(d) The Transmission deviation (RTDA) accounts are issued by SRPC in case of Southern Region. As on 2.6.2014, the RTDA was computed separately for deviations in injection and drawl. The following general formula was used for computation of Excess injection and Excess withdrawal:

A) Excess injection

If the actual is less than zero and the actual is more than the total export schedule then chargeable energy = (Actual – total export schedule)

B) Excess Withdrawal

If the actual is more than zero and the actual is more than the total import schedule then chargeable energy = (Actual – total import schedule)



(e) Shared projects between AP and Telangana are considered under total schedule export or import based on the net schedule of shared projects.

8. The matter was again heard on 24.11.2022 wherein, the learned counsel of the Petitioner submitted that NLDC/POSOCO was made a party and they have submitted their reply in the matter *vide* affidavit dated 28.10.2022. Further, the learned counsel for TCTL submitted that affidavit dated 18.10.2022 has been filed in terms of the Commission's directions *vide* RoP of hearing dated 6.9.2022 and requested the Commission to consider the same. In response to a query of the Commission regarding operation, power flow and meter reading in 40 lines during 2014-16 and agreement between the States, the learned counsel for the Petitioner submitted that there are no fresh agreements after bifurcation of States and the old agreements are continuing under the statutory provisions and the raw data uploaded from the POSOCO website has been uploaded and submitted *vide* affidavit dated 13.10.2022. After hearing the parties, the Commission directed the Petitioner to file old PPAs, agreements and amount of power flow in 40 lines during 2014-16 and meter readings as per Petitioner's own records by 23.12.2022. In compliance, APTRANSCO has filed their reply *vide* affidavit dated 23.12.2022 in the matter.

### **Analysis and Decision**

9. We have considered the submissions of APTRANSCO, TCTL and NLDC/POSOCO and perused the judgement of the APTEL dated 8.7.2022 in Appeal being DFR No. 378 of 2021. The APTEL has made following observations and directions:

*"1. The appeal at hand assails the view taken by Central Electricity Regulatory Commission (CERC) by order dated 05.02.2020 in Petition No.10/TT/2019 and order dated 11.08.2021 in Petition No.18/RP/2020, the effect whereof essentially was that the prayer of the*



appellant – Transmission Corporation of Andhra Pradesh Limited (AP Transco) for determination of transmission tariff for 40 Inter-state Transmission Lines (ISTS) was declined for the period 2014-16. The second impugned order dated 11.08.2021 was passed on the petition seeking review of the first impugned decision dated 05.02.2020, the appellant herein having sought to point out that certain documents – SRPC certificates issued on 31.10.2016 and 23.11.2016 – had been glossed over and having also relied on fresh SRPC Certificates dated 11.09.2019 and 20.04.2020.

2. Simply put, the 40 ISTS lines are stated to have been in existence and use for transmission of electricity in the erstwhile State of Andhra Pradesh from prior to its bifurcation upon reorganization w.e.f. 01.04.2014. Post the bifurcation of the State, it is stated the transmission lines carry electricity from the State of Andhra Pradesh into the State of Telangana, and also used by certain other neighbouring States of the southern region. The CERC, by its order dated 05.02.2020, had determined the transmission tariff for the period 2016-17 onwards accepting the proof that these are Inter-State Transmission lines. It, however, did not accept the contention for similar determination of transmission tariff by it declining to accept the lines as ISTS for the period 2014-16 on the ground that there was no proper certification from Southern Regional Power Committee (SRPC). It may be mentioned here that Regional Power Committee (RPC) is part of the establishment of the Central Electricity Authority, a statutory body established by the Electricity Act, 2003.

3. The first order did not accept the SRPC certificates issued on 31.10.2016 and 23.11.2016 for the reason, as explained by the review order, that they could not be given effect to for a retrospective period. Nonetheless, the appellant had relied on similar certificates issued by SRPC subsequently on 11.09.2019 & 20.04.2020. The Central Commission has rejected the certificate dated 11.09.2019 on the ground that it was issued to some other entity (TS Transco) and has also declined to look into the certificate dated 20.04.2020 on the ground that it is a document which came into existence subsequent to the original order dated 05.02.2020.

4. We find the approach of the Central Commission wholly inappropriate. It was the obligation of the Central Commission to inquire into the character of the transmission lines in question from the date of bifurcation of the State of Andhra Pradesh, it being an admitted fact that these transmission lines would carry electricity from geographical area of State of Andhra Pradesh into the geographical area of State of Telangana. The transmission lines are static and obviously would not have moved. If such position vis-à-vis these lines has been accepted from the period 2016-17 onwards, it defies logic as to how similar position could not have been accepted for the previous two years, particularly when a statutory authority had supported the case to that effect by appropriate certificates.

5. What we notice as a disturbing fact in the impugned decision is that the Central Commission has refused to look into the certificate or examine their effect on the controversy. This seems to be unfair, creating a vacuum leading to uncertainty.

6. For the above reasons, we set aside the impugned orders to the extent thereby the CERC has failed to determine the transmission charges vis-à-vis the 40 lines in question for the period 2014-16. The matter to that extent is remanded to the Central Commission for fresh consideration in light of the RPC certificates referred to above. ....”

10. The observations of the APTEL are as follows:



- a) The APTEL has observed that the Commission in its order dated 5.2.2020 in Petition No.10/TT/2019 and order dated 11.8.2021 in Petition No. 18/RP/2020 had determined the transmission tariff for the period 2016-17 onwards accepting the proof that these are Inter-State Transmission lines. It, however, did not accept the contention for similar determination of transmission tariff by it declining to accept the lines as ISTS for the period 2014-16 on the ground that there was no proper certification from SRPC.
- b) The APTEL has observed that the Commission did not accept the SRPC certificates issued on 31.10.2016 and 23.11.2016 for the reason that they could not be given effect to for a retrospective period. Further, APTRANSCO had relied on similar certificates issued by SRPC subsequently on 11.9.2019 and 20.4.2020. However, the certificate dated 11.9.2019 was not accepted by the Commission on the ground that it was issued to Telangana STU, whereas the certificate dated 20.4.2020 came into existence after order dated 5.2.2020.
- c) The APTEL has observed that the Commission needed to appreciate that if the subject lines were accepted as natural ISTS from the period 2016-17 onwards, then similar position could have been accepted for 2014-15 onwards in light of appropriate SRPC certificates.
- d) The APTEL has directed the Commission for fresh consideration of the SRPC certificates discussed in the subject appeal regarding determination of the transmission charges for 2014-16 period in respect of the 40 lines in question.



11. Accordingly, the observations of the APTEL as summarise above have been considered while dealing with the issues in the present petition in subsequent paragraphs.

12. The Petitioner initially claimed tariff for the said 40 lines in Petition no. 237/TT/2016 for 2016-17 period and the Commission vide order dated 21.6.2018 allowed the tariff for the said 40 lines. Subsequently, the Petitioner claimed tariff for the said 40 lines in Petition No. 10/TT/2019 for 2014-16 and 2017-19 periods on the basis of SRPC Certificates dated 31.10.2016 and 23.11.2016. The Commission vide order dated 5.2.2020, allowed tariff for 2017-19 period only and held that the tariff for 2014-16 period cannot be allowed retrospectively on the basis of SRPC Certificates dated 31.10.2016 and 23.11.2016 issued at a later date.

13. Aggrieved with the order dated 5.2.2020 of the Commission in Petition No. 10/TT/2019 and subsequent order dated 11.8.2021 in Review Petition No. 18/RP/2020 for not allowing tariff for 40 number of lines for 2014-15 and 2015-16, the Petitioner filed an appeal before the APTEL through Appeal being DFR No. 378 of 2021.

14. The APTEL in its judgement dated 8.7.2022 observed that the Commission was obligated to inquire into the character of the transmission lines in question from the date of bifurcation of the State of Andhra Pradesh, it being an admitted fact that these transmission lines would carry electricity from geographical area of State of Andhra Pradesh into the geographical area of State of Telangana. The transmission lines are static in nature and if these lines have been accepted as natural ISTS from the period 2016-17 onwards, it could also have been accepted by the Commission for the





previous two years, particularly when a statutory authority, in this case SRPC, had supported the case to that effect by appropriate certificates.

15. Accordingly, the APTEL has directed the Commission for fresh consideration of the SRPC certificates discussed in the subject appeal regarding determination of the transmission charges for 2014-16 period in respect of the forty (40) lines in question.

**Decision on remand in Petition No. 10/TT/2019 and Petition No.18/RP/2020 in the light of observations and directions of the APTEL**

16. The main prayer of APTRANSCO in the Appeal being DFR No. 378 of 2021 before the APTEL was that the determination of transmission tariff for 40 ISTS was declined for the period 2014-16 in the impugned order dated 5.2.2020 in Petition No. 10/TT/2019. Further, the second impugned order dated 11.8.2021 was passed on the Petition No. 18/RP/2020 seeking review of the first impugned order dated 5.2.2020 in Petition No. 10/TT/2019., wherein APTRANSCO pointed out that SRPC certificates issued on 31.10.2016 and 23.11.2016 and subsequent SRPC Certificates dated 11.9.2019 and 20.4.2020 were not considered properly by the Commission.

17. The APTEL, allowing the appeal vide order dated 8.7.2022 set aside the order of the Commission dated 5.2.2020 in Petition No. 10/TT/2019 and subsequent order dated 11.8.2021 in Review Petition No. 18/RP/2020 to the limited extent as prayed by APTRANSCO. Therefore, in the light of observations of the APTEL, the limited consideration in the remand is whether the transmission charges in respect of 40 assets in question can be determined or not for 2014-16 period on the basis of SRPC Certificates dated 31.10.2016 and 23.11.2016 and subsequent SRPC Certificates dated 11.9.2019 and 20.4.2020 issued at a later date.



18. The erstwhile State of Andhra Pradesh was bifurcated into new State of Andhra Pradesh and new State of Telangana on 2.6.2014 as per the Andhra Pradesh Reorganisation Act, 2014 (hereinafter referred to as “the 2014 Act”). The bifurcation resulted in number of inter-State transmission lines between new States of Andhra Pradesh and Telangana and some of these lines are partly/wholly owned by APTRANSCO.

19. The transmission charges are claimed for the transmission lines which are classified as ISTS under Section 2(36)(i) of the 2003 Act which are carrying electricity from one State to another State. The instant transmission lines are required to be included in the PoC computation as they geographically run across AP and Telangana. SRPC has certified the instant transmission lines as ISTS lines because of the bifurcation of erstwhile State of AP into Telangana and AP.

20. The Commission *vide* order dated 14.3.2012 in Petition No. 15/Suo-Motu/2012, taking into consideration the request of the State utilities, observed that it proposes to include the transmission lines connecting two States in the PoC charges and accordingly directed the States owning ISTS connecting two States to file appropriate petitions for determination of tariff for the 2011-14 period as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”). The relevant portion of the order dated 14.3.2012 is extracted hereunder:

*“6. As a first step towards inclusion of non-ISTS lines in the PoC transmission charges, the Commission proposes to include the transmission lines connecting two States, for computation of PoC transmission charges and losses. However, for the disbursement of transmission charges, tariff for such assets needs to be approved by the Commission in accordance with the provisions of Sharing Regulations. Accordingly, we direct the owners of these inter-State lines to file appropriate application before the Commission for determination of tariff for facilitating disbursement.”*



21. Further, the Commission vide order dated 12.5.2017 in Petition No.7/SM/2017 directed the State utilities to file tariff petitions for the ISTS lines connecting two States, alongwith the certificate from the concerned RPC, for the 2014-19 tariff period as per the 2014 Tariff Regulations. The relevant portion of the order dated 12.5.2017 is extracted hereunder:

*“6. Further, the owners/developers of these lines are required to file petitions for determination of tariff for the 2014-19 tariff period, if not done already. The list of the natural inter-state lines for which tariff was granted by the Commission for 2009-14 period is given in the Annexure. The owners/developers of these natural inter-State lines (mentioned in the Annexure) are directed to file petitions for determination of tariff for the 2014-19 tariff in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.*

xxxx

*8. In view of the above, State utilities whose lines have been certified by respective RPCs to be considered under PoC should also file the tariff petition under the 2014 Tariff Regulations.”*

22. Accordingly, the Commission has already determined tariff for the 2009-14 period in respect of various ISTS lines including following lines involving AP, as mentioned in order dated 12.5.2017 in Petition No.7/SM/2017:

<b>Name of Line</b>	<b>COD status</b>	<b>Connecting States</b>
1) 230 kV S/C Chittoor-Thiruvalam	17.3.2013	AP-TN
2) 230 kV S/C Sullurpet-Gummidipoondi	31.10.2012	AP-TN
3) 220 kV S/C Line from Sedam- Tandur	28.2.2001	AP-Karnataka
4) 220 kV S/C Line from Alipura-Raghulapadu	17.10.2012	AP-Karnataka

23. From the above table, it is clear that tariff for 2009-14 has already been determined for above four (4) ISTS lines between the States of AP and Tamil Nadu/Karnataka. Subsequently, the erstwhile State of Andhra Pradesh was bifurcated into Andhra Pradesh and Telangana on 2.6.2014. The bifurcation resulted in number of inter-State transmission lines between the States of Andhra Pradesh and Telangana. It can be safely assumed that the forty (40) lines in question could have appeared in the list of ISTS lines where tariff was granted for the 2009-14 period



including four (4) lines in the above table, had the State of Andhra Pradesh undergone bifurcation at that time. However, the forty (40) lines in question became ISTS after bifurcation dated 2.6.2014. Therefore, these lines became eligible as ISTS w.e.f. 2.6.2014 and tariff is claimable for 2014-19 tariff period.

24. As gathered from the submissions of parties in similar petition(s) pertaining to Andhra Pradesh and Telangana, most of the transmission lines connecting AP and Telangana were commissioned prior to bifurcation of the State in 2014 and are part of the infrastructure augmentation of the combined State of AP. The Power Purchase Agreements (PPAs) existing on the date of bifurcation with the respective DISCOMS are protected by the 2014 Re-organisation Act. Further, as per the 2014 Re-organisation Act both AP and Telangana are having capacity entitlements in the generating stations located in both the places in the ratio of 53.89%:46.11% between Telangana and AP. Both the States are utilizing the transmission lines connecting the States for transfer of power from the generating stations which means there is a bi-directional flow of power from each State to the other State.

25. Although, the forty (40) lines in question have been mentioned in SRPC certificates dated 31.10.2016 and 23.11.2016 and subsequent SRPC Certificates dated 11.9.2019 and 20.4.2020 issued at a later date, but it is undeniable fact that these lines already existed as per their respective COD dates, as old as 31.3.1967 (Asset-XXI) to 22.2.2014 (Asset-XXVII), i.e., prior to the state's bifurcation on 2.6.2014. This is further confirmed by the fact that the Andhra Pradesh Electricity Regulatory Commission (APERC) vide order dated 9.5.2015 has issued multi-year tariff for the 2014-19 period in respect of the assets owned and operated by Andhra Pradesh. As



per the erstwhile Government of Andhra Pradesh order dated 8.5.2014 the ARR of APTRANSCO is 46.11% of the overall ARR approved by the APERC.

26. On a query of the Commission, the NLDC has submitted that as of 2.6.2014, the Interface meters were installed at both ends of the said forty (40) transmission lines except for 132 kV Chillakallu-Bonakallu feeder-I&II. By then, the meters for 132 kV Chillakallu-Bonakallu feeder-I&II were available only at the Chillakallu end. Whereas, the meters at the Bonkallu end of feeder-I&II were installed on 11.12.2020 and 12.12.2020. Further, the drawl recorded by the said 40 interface meters installed at the Andhra Pradesh end of the said transmission lines are used for the computation of the Andhra Pradesh Drawl. Similarly, the interface meters installed at other end of the transmission line viz Telangana, Karnataka & Tamil Nadu are used for the computation of respective state drawl. The losses in the lines between two states are treated as Regional loss. Also, a committee was formed *vide* memorandum dated 24.3.2014 to work out the methodology/prepare a road map for the establishment of two separate SLDCs for AP and Telangana. The Committee recommended the procedure on scheduling and despatch and submitted that only the inter-state exchange between AP and Telangana shall be scheduled by SRLDC and accounting done by SRPC. Accordingly, SLDCs of AP and Telangana are providing the net of exchange from the shared projects. The net schedule of the above-shared projects between the two states was treated as deemed access for scheduling.

27. TCTL has submitted that out of said 40 lines, 36 lines are between Andhra Pradesh and Telangana and remaining 4 lines are within Andhra Pradesh and other States like Karnataka, etc. The Commission has already allowed tariff for the above thirty six (36) lines between AP and Telangana *vide* order dated 13.1.2020 in Petition



No. 2/TT/2019 for period 2016-17. Further, TCTL has filed Petition No. 325/TT/2022 for the corresponding thirty-six (36) lines for determination of tariff for 2014-19 period (except for 2016-17) and the Commission vide RoP dated 24.11.2022 reserved the order in the matter.

28. In view of the above discussions and findings and also in the light of observations of the APTEL in judgement in Appeal being DFR No. 378 of 2021 dated 8.7.2022 regarding fresh consideration of the SRPC Certificates dated 31.10.2016 and 23.11.2016 and subsequent SRPC Certificates dated 11.9.2019 and 20.4.2020, we consider the tariff of the forty (40) lines for the 2014-16 period.

29. Accordingly, we now proceed to determine the transmission charges of the forty (40) lines in question for the 2014-16 period. In this connection, since the bifurcation of Andhra Pradesh and Telangana is effective from 2.6.2014, the tariff of 2014-15 shall be calculated between 2.6.2014 to 31.3.2015 on pro-rata basis. We have already determined the tariff of 2016-17 and 2017-19 periods in orders dated 21.6.2018 and 5.2.2020 in Petition Nos. 237/TT/2016 and 10/TT/2019 respectively in the case of forty (40) lines. Further, the Commission vide order dated 5.2.2020 in the instant petition has considered the following parameters for arriving at the tariff for 2017-19 period and the same shall be considered for determination of transmission charges for the 2014-16 period also:

S. N.	Asset	Name of Line	Type of Conductor	Line length considered (in km)	COD
1	Asset-I & Asset-II	400 kV VTPS-Malkaram line	D/C ACSR TWIN MOOSE	71.63	2.4.2013
2		400 kV VTPS-Suryapet line			



S. N.	Asset	Name of Line	Type of Conductor	Line length considered (in km)	COD
3	Asset-III &	400 kV Srisailam-Sattenapalli CKT I & II	D/C ACSR TWIN MOOSE	158	23.10.2020
4	Asset-IV	LILO of 400 kV VTPS- Srisailam portion at 400 kV Sattenapalli Sub-station		7	12.2.2014
5	Asset-V	400 kV Srisailam-Kurnool (SC) feeder	S/C ACSR TWIN MOOSE	100.5	6.3.2001
6	Asset-VI &	400 kV Kalpaka-Khammam-I feeder	D/C ACSR TWIN MOOSE	239	10.5.2002
7	Asset-VII	400 kV Kalpaka-Khammam-II feeder			
8	Asset-X	220 kV Nunna-KTPSSC Line	S/C ACSR ZERA	61.15	21.1.1992
9	Asset-XI &	220 kV Tallapalli –Nagarjuna Sagar-I & II feeder	D/C ACSR TWIN MOOSE	10	5.8.1985
10	Asset-XII	220 kV Tallapalli-Nagarjuna Sagar-II feeder			
11	Asset-XIII	220 kV Tallapalli-Nagarjuna Sagar-III feeder	S/C ACSR ZERA	11	27.1.1985
12	Asset-XIV	220 kV Tallapalli-Chalukurthy feeder	S/C ACSR DEER	11	21.7.2007
13	Asset-XV &	220 kV Chillakallu-Narketpalli I & II feeder	D/C ACSR MOOSE	10.34	29.3.1999
14	Asset-XVI	LILO of 220 kV Chillakullu-Narketpalli II feeder		1.66	3.10.2010
15	Asset-XVII	220 kV Brahmanakotkur-Wanaparthy Line(LIS)	S/C ACSR MOOSE	18.85	29.10.2009
16	Asset-XVIII &	220 kV Srisailam-Dindi-I feeder	D/C SCSR ZEBRA	1.2	12.9.1982
17	Asset-XIX	220 kV Srisailam-Dindi-II feeder			
18	Asset-XX	220 kV Nagarjuna Sagar Receiving station-Srisailam S/C line	S/C ACSR DEER	86	7.2.1989
19	Asset-XXI	220 kV LSR-KTPS-I feeder	S/C ACSR DEER	60.17	31.3.1967
20	Asset-XXII	220 kV LSR-KTPS-II feeder	S/C ACSR DEER	88.2	31.3.1979
21	Asset-XXIII	220 kV Chitoor-Tiruvalam	S/C ACSR DEER	28.71	17.3.2013
22	Asset-XXIV	220 kV Raghulapadu-Alipura line	S/C ACSR ZEBRA-MOOSE	71.32	17.10.2012
23	Asset-XXV	220 kV Sulurupeta-Gummadipundi	S/C ACSR ZEBRA	30.74	31.10.2012
24	Asset-XXVI	132 kV Nagarjuna Sagar-RACPH feeder	S/C ACSR BEAR	6	25.2.1983



S. N.	Asset	Name of Line	Type of Conductor	Line length considered (in km)	COD
25	Asset-XXVII	132 kV Piduguralla-Wadapalli line	S/C ACSR PANTHER	43.22	22.2.2014
26	Asset-XXVIII	132 kV Tangeda-Wadapalli line	S/C ACSR PANTHER	27.38	26.8.2010
27	Asset-XXIX	132 kV Chillakullu-Kodada line	S/C ACSR PANTHER	11.72	10.6.2004
28	Asset-XXX	132 kV Chillakallu-Ramapuram line	S/C ACSR PANTHER	7.5	21.10.1982
29	Asset-XXXI	132 kV Chillakallu-Sitapuram line	S/C ACSR PANTHER	7.5	6.4.2004
30	Asset-XXXII	132 kV Chillakallu-Khammam line	S/C ACSR PANTHER	5.5	2.12.2001
31	Asset-XXXIII	132 kV Chillakallu-Kusumanchi line	S/C ACSR PANTHER	5.5	24.12.1985
32	Asset-XXXIV	132 kV Chillakallu-Madhira line	S/C ACSR PANTHER	21	27.10.2001
33	Asset-XXXV	132 kV Sitapuram-KCP line	S/C ACSR PANTHER	2.03	10.5.2010
34	Asset-XXXVI	132 kV Chillakallu-Bonakallu-I feeder	D/C ACSR PANTHER	18.5	20.1.1987
35	& Asset-XXXVI I	132 kV Chillakallu-Bonakallu-II feeder			
36	Asset-XXXVI II	132 kV A.P.Carbiders-Alampur	D/C ACSR PANTHER	7.05	20.1.1987
37	Asset-XXXIX	132 kV A.P.Carbides-Gadwal	D/C ACSR PANTHER	7.05	13.1.2000
38	Asset-XXXX	132 kV K. Kota-Aswaraopet-I feeder	D/C ACSR PANTHER	31.05	9.6.1982
39	Asset-XXXXI	132 kV K. Kota-Aswaraopet-II feeder	D/C ACSR PANTHER		
40	Asset-XXXXI I	132 kV Pratap Nagar-Yanam Feeder	S/C AAAC/ACSR PANTHER	30.3	21.11.2013

30. The Commission *vide* order dated 5.2.2020 in the instant petition has elaborated the methodology for arriving at the transmission charges in respect of natural ISTS lines and held as follows:

*"22. Similar issue was considered by the Commission in its order dated 22.6.2018 in Petition No. 155/TT/2017 wherein the transmission charges in respect of natural ISTS lines were determined on the basis of methodology already adopted by the Commission. The relevant portion of the said order is extracted as under:  
xxxxx"*





31. The same methodology is adopted for calculating the tariff for aforesaid 40 assets owned by APTRANSCO. Asset-XI and Asset-XII, Asset-XIII, Asset-XVIII and Asset-XIX, Asset-XX, Asset-XXI, Asset-XXII, Asset-XXVI, Asset-XXX, Asset-XXXIII, Asset-XXXVI and Asset-XXXVII, Asset-XXXVIII and Asset-XXXX and Asset-XXXXI have already completed twenty-five years as on 1.4.2014. Therefore, as per the above methodology, only “Interest on Working Capital” and “O&M Expenses” components of tariff shall be allowable for these 16 assets. The remaining 24 assets (Asset-I to Asset-VII, Asset-X, Asset-XIV to Asset-XVII, Asset-XXIII to Asset-XXV, Asset-XXVII to Asset-XXIX, Asset-XXXI, Asset-XXXII, Asset-XXXIV, Asset-XXXV, Asset-XXXIX and Asset-XXXXII) have not completed 25 years as on 1.4.2014. Thus, in line with the aforesaid methodology, all tariff components are being allowed.

32. Accordingly, we modify the paragraph 21, 23 and 24 of the order dated 5.2.2020 by way of determination of transmission charges for 2014-15 and 2015-16 and incorporating the same with the transmission charges already allowed for 2017-18 and 2018-19 in respect of forty (40) lines, in our earlier order dated 5.2.2020 in the instant petition, as follows:

*“21. The SRPC vide letter dated 31.10.2016 and 23.11.2016 has certified that total forty-two (42) transmission lines are inter-State lines connecting the two States. Accordingly, after excluding Asset-VIII and Asset-IX for the reasons as discussed in Para 15 and 16 above, following 40 assets have been considered for determination of transmission charges:*

Sl. NO.	Asset Name	Name of Line	Type of Conductor	Line length considered (in KM)	COD
1	Asset-I & Asset-II	400 kV VTPS–Malkaram line	D/C ACSR TWIN MOOSE	71.63	2.4.2013
2		400 kV VTPS-Suryapet line			
3	Asset-III & Asset-IV	400 kV Srisailam-Sattenapalli CKT I & II	D/C ACSR TWIN MOOSE	158	23.10.2010
4		LILo of 400 kV VTPS- Srisailam portion at 400 kV Sattenpalli Sub- station			



Sl. NO.	Asset Name	Name of Line	Type of Conductor	Line length considered (in KM)	COD
5	Asset-V	400 kV Srisailam-Kurnool (SC) feeder	S/C ACSR TWIN MOOSE	100.5	6.3.2001
6	Asset-VI & Asset-VII	400 kV Kalpaka-Khammam-I feeder	D/C ACSR TWIN MOOSE	239	10.5.2002
7		400 kV Kalpaka-Khammam-II feeder			
8	Asset-X	220 kV Nunna-KTPSSC Line	S/C ACSR ZERA	61.15	21.1.1992
9	Asset-XI & Asset-XII	220 kV Tallapalli –Nagarjuna Sagar-I & II feeder	D/C ACSR TWIN MOOSE	10	5.8.1985
10		220 kV Tallapalli-Nagarjuna Sagar-II feeder			
11	Asset-XIII	220 kV Tallapalli-Nagarjuna Sagar-III feeder	S/C ACSR ZERA	11	27.1.1985
12	Asset-XIV	220 kV Tallapalli-Chalaturthy feeder	S/C ACSR DEER	11	21.7.2007
13	Asset-XV & Asset-XVI	220 kV Chillakallu-Narketpalli I & II feeder	D/C ACSR MOOSE	10.34	29.3.1999
14		LILO of 220 kV Chillakullu-Narketpalli II feeder		1.66	3.10.2010
15	Asset-XVII	220 kV Brahmanakotkur-Wanaparthy Line (LIS)	S/C ACSR MOOSE	18.85	29.10.2009
16	Asset-XVIII & Asset-XIX	220 kV Srisailam-Dindi-I feeder	D/C SCSR ZEBRA	1.2	12.9.1982
17		220 kV Srisailam-Dindi-II feeder			
18	Asset-XX	220 kV Nagarjuna Sagar Receiving station-Srisailam S/C line	S/C ACSR DEER	86	7.2.1989
19	Asset-XXI	220 kV LSR-KTPS-I feeder	S/C ACSR DEER	60.17	31.3.1967
20	Asset-XXII	220 kV LSR-KTPS-II feeder	S/C ACSR DEER	88.2	31.3.1979
21	Asset-XXIII	220 kV Chittoor-Tiruvalam	S/C ACSR DEER	28.71	17.3.2013
22	Asset-XXIV	220 kV Raghulapadu-Alipura line	S/C ACSR ZEBRA- MOOSE	71.32	17.10.2012
23	Asset-XXV	220 kV Sulurupeta-Gummadipundi	S/C ACSR ZEBRA	30.74	31.10.2012
24	Asset-XXVI	132 kV Nagarjuna Sagar-RACPH feeder	S/C ACSR BEAR	6	25.2.1983
25	Asset-XXVII	132 kV Piduguralla-Wadapalli line	S/C ACSR PANTHER	43.22	22.2.2014
26	Asset-XXVIII	132 kV Tangeda-Wadapalli line	S/C ACSR PANTHER	27.38	26.8.2010
27	Asset-XXIX	132 kV Chillakullu-Kodada line	S/C ACSR PANTHER	11.72	10.6.2004



Sl. NO.	Asset Name	Name of Line	Type of Conductor	Line length considered (in KM)	COD
28	Asset-XXX	132 kV Chillakallu-Ramapuram line	S/C ACSR PANTHER	7.5	21.10.1982
29	Asset-XXXI	132 kV Chillakallu-Sitapuram line	S/C ACSR PANTHER	7.5	6.4.2004
30	Asset-XXXII	132 kV Chillakallu-Khammam line	S/C ACSR PANTHER	5.5	2.12.2001
31	Asset-XXXIII	132 kV Chillakallu-Kusumanchi line	S/C ACSR PANTHER	5.5	24.12.1985
32	Asset-XXXIV	132 kV Chillakallu-Madhira line	S/C ACSR PANTHER	21	27.10.2001
33	Asset-XXXV	132 kV Sitapuram-KCP line	S/C ACSR PANTHER	2.03	10.5.2010
34	Asset-XXXVI & Asset-XXXVII	132 kV Chillakallu-Bonakallu-I feeder 132 kV Chillakallu-Bonakallu-II feeder	D/C ACSR PANTHER	18.5	20.1.1987
35					
36	Asset-XXXVIII	132 kV A.P.Carbiders-Alampur	D/C ACSR PANTHER	7.05	20.1.1987
37	Asset-XXXIX	132 kV A.P.Carbides-Gadwal	D/C ACSR PANTHER	7.05	13.1.2000
38	Asset-XXXX	132 kV K. Kota-Aswaraopet-I feeder	D/C ACSR PANTHER	31.05	9.6.1982
39	Asset-XXXXI	132 kV K. Kota-Aswaraopet-II feeder	D/C ACSR PANTHER		
40	Asset-XXXXII	132 kV Pratap Nagar-Yanam Feeder	S/C AAAC/ACSR PANTHER	30.3	21.11.2013

23. The same methodology is adopted for calculating the tariff for aforesaid 40 assets owned by APTRANSCO. Asset-XI & Asset-XII, Asset-XIII, Asset-XVIII & Asset-XIX, Asset-XX, Asset-XXI, Asset-XXII, Asset-XXVI, Asset-XXX, Asset-XXXIII, Asset-XXXVI & Asset-XXXVII, Asset-XXXVIII and Asset-XXXX & Asset-XXXXI have already completed twenty-five years as on 1.4.2014. Therefore, as per the above methodology, only "Interest on Working Capital" and "O&M Expenses" components of tariff shall be allowable for these 16 assets. Remaining 24 assets (Asset-I to Asset-VII, Asset-X, Asset-XIV to Asset-XVII, Asset-XXIII to Asset-XXV, Asset-XXVII to Asset-XXIX, Asset-XXXI, Asset-XXXII, Asset-XXXIV, Asset-XXXV, Asset-XXXIX and Asset-XXXXII) have not completed have not completed 25 years as on 1.4.2014. Thus, in line with the aforesaid methodology, all tariff components are being allowed. However, on completion of 25 years of life in case of Asset-X, only 2 components namely "Interest on working Capital" and "O & M Expenses" are being allowed for the year 2017-18 and 2018-19.

#### **Transmission charges**

24. The Petitioner has claimed transmission tariff for the year 2014-15, 2015-16, 2017-18 and 2018-19. As discussed in para 21, the certificate of SRPC have been issued vide letters dated 31.10.2016 and 23.11.2016 in respect of these lines. Accordingly, transmission charges allowed for the instant assets for the year 2014-15, 2015-16, 2017-18 and 2018-19 are summarized in the following tables.



(₹ in lakh)

Particulars	Asset-I & II			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	413.15	497.69	497.69	497.69
Interest on Loan	377.46	425.50	360.64	338.08
Return on Equity	363.85	438.30	438.30	438.30
Interest on Working Capital	28.90	34.23	32.93	32.52
O&M Expenses	42.04	52.36	55.87	57.73
<b>Total</b>	<b>1225.40</b>	<b>1448.08</b>	<b>1385.43</b>	<b>1364.32</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-III			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	503.08	606.02	606.02	606.02
Interest on Loan	352.26	387.80	306.44	273.33
Return on Equity	443.05	533.71	533.71	533.71
Interest on Working Capital	35.01	41.54	40.10	39.56
O&M Expenses	92.73	115.50	123.24	127.35
<b>Total</b>	<b>1426.14</b>	<b>1684.58</b>	<b>1609.51</b>	<b>1579.98</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-IV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	40.38	48.64	48.64	48.64
Interest on Loan	36.89	41.58	35.24	33.04
Return on Equity	35.56	42.83	42.83	42.83
Interest on Working Capital	2.82	3.35	3.22	3.18
O&M Expenses	4.11	5.12	5.46	5.64
<b>Total</b>	<b>119.76</b>	<b>141.52</b>	<b>135.40</b>	<b>133.33</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-V			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	93.30	114.12	114.12	114.12
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	211.70	255.02	255.02	255.02
Interest on Working Capital	8.88	10.82	10.97	11.06
O&M Expenses	33.71	42.01	44.82	46.33
<b>Total</b>	<b>347.58</b>	<b>421.97</b>	<b>424.94</b>	<b>426.53</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-VI & VII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	495.08	239.26	239.26	239.26
Interest on Loan	64.89	0.00	0.00	0.00
Return on Equity	436.01	525.22	525.22	525.22
Interest on Working Capital	30.67	27.25	27.90	28.24
O&M Expenses	140.27	174.71	186.42	192.63
<b>Total</b>	<b>1166.93</b>	<b>966.44</b>	<b>978.80</b>	<b>985.35</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-X			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	11.12	14.53	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	25.23	30.39	0.00	0.00
Interest on Working Capital	1.97	2.45	1.51	1.56
O&M Expenses	20.51	25.56	27.27	28.19
<b>Total</b>	<b>58.83</b>	<b>72.93</b>	<b>28.78</b>	<b>29.75</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XI & XII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.32	0.40	0.43	0.45
O&M Expenses	5.87	7.31	7.80	8.06
<b>Total</b>	<b>6.19</b>	<b>7.71</b>	<b>8.23</b>	<b>8.51</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XIII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.20	0.25	0.27	0.28
O&M Expenses	3.69	4.60	4.91	5.07
<b>Total</b>	<b>3.89</b>	<b>4.85</b>	<b>5.18</b>	<b>5.35</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XIV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	8.16	9.84	9.84	9.84
Interest on Loan	3.97	4.18	2.82	2.19
Return on Equity	7.19	8.66	8.66	8.66
Interest on Working Capital	0.65	0.78	0.76	0.76
O&M Expenses	3.69	4.60	4.91	5.07
<b>Total</b>	<b>23.67</b>	<b>28.05</b>	<b>26.98</b>	<b>26.52</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	1.76	2.16	2.16	2.16
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	3.99	4.81	4.81	4.81
Interest on Working Capital	0.47	0.58	0.61	0.62
O&M Expenses	6.07	7.56	8.07	8.33
<b>Total</b>	<b>12.29</b>	<b>15.10</b>	<b>15.64</b>	<b>15.92</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XVI			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	2.17	2.61	2.61	2.61
Interest on Loan	1.52	1.67	1.32	1.18
Return on Equity	1.91	2.30	2.30	2.30
Interest on Working Capital	0.18	0.22	0.21	0.21
O&M Expenses	0.97	1.21	1.29	1.34
<b>Total</b>	<b>6.75</b>	<b>8.01</b>	<b>7.74</b>	<b>7.64</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XVII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	14.41	17.36	17.36	17.36
Interest on Loan	9.06	9.86	7.51	6.51
Return on Equity	12.69	15.29	15.29	15.29
Interest on Working Capital	1.18	1.41	1.39	1.38
O&M Expenses	6.32	7.88	8.41	8.69
<b>Total</b>	<b>43.66</b>	<b>51.80</b>	<b>49.95</b>	<b>49.22</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XVIII & XIX			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.04	0.05	0.05	0.05
O&M Expenses	0.70	0.88	0.94	0.97
<b>Total</b>	<b>0.74</b>	<b>0.93</b>	<b>0.99</b>	<b>1.02</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XX			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	1.59	1.99	2.12	2.19
O&M Expenses	28.84	35.95	38.36	39.65
<b>Total</b>	<b>30.44</b>	<b>37.93</b>	<b>40.47</b>	<b>41.84</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXI			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	1.11	1.39	1.48	1.53
O&M Expenses	20.18	25.15	26.84	27.74
<b>Total</b>	<b>21.29</b>	<b>26.54</b>	<b>28.32</b>	<b>29.27</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	1.63	2.04	2.17	2.25
O&M Expenses	29.58	36.87	39.34	40.66
<b>Total</b>	<b>31.21</b>	<b>38.90</b>	<b>41.51</b>	<b>42.91</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XXIII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	29.75	35.84	35.84	35.84
Interest on Loan	25.06	28.07	23.35	21.62
Return on Equity	26.20	31.56	31.56	31.56
Interest on Working Capital	2.40	2.86	2.80	2.78
O&M Expenses	9.63	12.00	12.80	13.24
<b>Total</b>	<b>93.04</b>	<b>110.33</b>	<b>106.35</b>	<b>105.03</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXIV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	73.90	89.03	89.03	89.03
Interest on Loan	62.26	69.73	58.01	53.70
Return on Equity	65.09	78.40	78.40	78.40
Interest on Working Capital	5.95	7.11	6.95	6.91
O&M Expenses	23.92	29.81	31.81	32.88
<b>Total</b>	<b>231.12</b>	<b>274.08</b>	<b>264.20</b>	<b>260.92</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	31.85	38.37	38.37	38.37
Interest on Loan	26.84	30.06	25.00	23.15
Return on Equity	28.05	33.79	33.79	33.79
Interest on Working Capital	2.57	3.06	2.99	2.98
O&M Expenses	10.31	12.85	13.71	14.17
<b>Total</b>	<b>99.62</b>	<b>118.13</b>	<b>113.87</b>	<b>112.46</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXVI			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.11	0.14	0.15	0.15
O&M Expenses	2.01	2.51	2.68	2.77
<b>Total</b>	<b>2.12</b>	<b>2.65</b>	<b>2.82</b>	<b>2.92</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days





(₹ in lakh)

Particulars	Asset-XXVII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	55.60	66.97	66.97	66.97
Interest on Loan	50.79	57.26	48.53	45.49
Return on Equity	48.96	58.98	58.98	58.98
Interest on Working Capital	4.38	5.22	5.08	5.05
O&M Expenses	14.49	18.07	19.28	19.92
<b>Total</b>	<b>174.22</b>	<b>206.49</b>	<b>198.84</b>	<b>196.42</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXVIII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	19.44	23.42	23.42	23.42
Interest on Loan	13.61	14.99	11.84	10.56
Return on Equity	17.12	20.63	20.63	20.63
Interest on Working Capital	1.66	1.99	1.96	1.95
O&M Expenses	9.18	11.44	12.21	12.62
<b>Total</b>	<b>61.02</b>	<b>72.47</b>	<b>70.06</b>	<b>69.19</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXIX			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	4.33	5.22	2.09	2.09
Interest on Loan	1.18	1.09	0.00	0.00
Return on Equity	3.81	4.60	4.60	4.60
Interest on Working Capital	0.43	0.52	0.44	0.45
O&M Expenses	3.93	4.90	5.23	5.40
<b>Total</b>	<b>13.69</b>	<b>16.33</b>	<b>12.36</b>	<b>12.54</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXX			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.24	0.30	0.32	0.33
O&M Expenses	4.40	5.48	5.85	6.05
<b>Total</b>	<b>4.64</b>	<b>5.79</b>	<b>6.17</b>	<b>6.38</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XXXI			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	3.84	4.63	1.86	1.86
Interest on Loan	1.05	0.97	0.00	0.00
Return on Equity	3.39	4.08	4.08	4.08
Interest on Working Capital	0.43	0.53	0.46	0.47
O&M Expenses	4.40	5.48	5.85	6.05
<b>Total</b>	<b>13.12</b>	<b>15.69</b>	<b>12.25</b>	<b>12.45</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	1.78	2.18	2.18	2.18
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	4.04	4.87	4.87	4.87
Interest on Working Capital	0.31	0.38	0.40	0.41
O&M Expenses	3.23	4.02	4.29	4.43
<b>Total</b>	<b>9.36</b>	<b>11.45</b>	<b>11.74</b>	<b>11.89</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXIII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.18	0.22	0.24	0.24
O&M Expenses	3.23	4.02	4.29	4.43
<b>Total</b>	<b>3.41</b>	<b>4.24</b>	<b>4.53</b>	<b>4.68</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXIV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	4.90	5.99	5.99	5.99
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	11.13	13.40	13.40	13.40
Interest on Working Capital	0.76	0.93	0.96	0.98
O&M Expenses	7.04	8.78	9.37	9.68
<b>Total</b>	<b>23.83</b>	<b>29.10</b>	<b>29.72</b>	<b>30.06</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XXXV			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	1.44	1.74	1.74	1.74
Interest on Loan	1.01	1.11	0.88	0.78
Return on Equity	1.27	1.53	1.53	1.53
Interest on Working Capital	0.12	0.15	0.15	0.14
O&M Expenses	0.68	0.85	0.91	0.94
<b>Total</b>	<b>4.52</b>	<b>5.37</b>	<b>5.19</b>	<b>5.13</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXVI & XXXVII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.60	0.75	0.80	0.82
O&M Expenses	10.86	13.52	14.43	14.91
<b>Total</b>	<b>11.46</b>	<b>14.27</b>	<b>15.23</b>	<b>15.73</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXVIII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	0.23	0.28	0.30	0.31
O&M Expenses	4.14	5.15	5.50	5.68
<b>Total</b>	<b>4.37</b>	<b>5.44</b>	<b>5.80</b>	<b>6.00</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXIX			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	1.07	1.31	1.31	1.31
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	2.42	2.92	2.92	2.92
Interest on Working Capital	0.31	0.38	0.40	0.41
O&M Expenses	4.14	5.15	5.50	5.68
<b>Total</b>	<b>7.94</b>	<b>9.76</b>	<b>10.13</b>	<b>10.32</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days



(₹ in lakh)

Particulars	Asset-XXXX & XXXXI			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00
Interest on Working Capital	1.01	1.25	1.34	1.38
O&M Expenses	18.22	22.70	24.22	25.03
<b>Total</b>	<b>19.23</b>	<b>23.95</b>	<b>25.56</b>	<b>26.41</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days

(₹ in lakh)

Particulars	Asset-XXXXII			
	2014-15 (pro-rata)*	2015-16	2017-18	2018-19
Depreciation	38.98	46.95	46.95	46.95
Interest on Loan	35.61	40.14	34.02	31.89
Return on Equity	34.33	41.35	41.35	41.35
Interest on Working Capital	3.07	3.66	3.56	3.54
O&M Expenses	10.16	12.67	13.51	13.97
<b>Total</b>	<b>122.14</b>	<b>144.76</b>	<b>139.40</b>	<b>137.70</b>

\*Pro-rata has been considered from 2.6.2014 to 31.3.2015=303 days"

31. Except for the above, all other terms contained in order dated 5.2.2020 in Petition No. 10/TT/2019 shall remain unchanged.

32. Accordingly, in terms of the above discussions and findings, the Petition Nos. 10/TT/2019 and 18/RP/2020 are disposed of in the light of the APTEL's Judgement dated 8.7.2022 in Appeal being DFR No. 378 of 2021 in respect of orders dated 5.2.2020 and 11.8.2021 in Petition Nos. 10/TT/2019 and 18/RP/2020 respectively.

sd/-  
(P.K. Singh)  
Member

sd/-  
(Arun Goyal)  
Member

sd/-  
(I.S. Jha)  
Member

